

**GOVERNMENT OF INDIA  
MINISTRY OF SCIENCE AND TECHNOLOGY  
DEPARTMENT OF SCIENTIFIC AND INDUSTRIAL RESEARCH**

**LOK SABHA  
UNSTARRED QUESTION NO. 5092  
(TO BE ANSWERED ON 05.04.2017)  
INDISCRIMINATE FILING OF FOREIGN PATENTS**

**5092. ADV. M. UDHAYAKUMAR:**

**Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:**

- (a) whether the Council of Scientific and Industrial Research (CSIR) has sent out a stern message to its 38 laboratories to avoid indiscriminate filing of Indian and foreign patents;**
- (b) if so, the details thereof;**
- (c) whether the CSIR has decided that henceforth 25% of expenses incurred on prosecution and maintenance of Indian patents and up to 50% of expenses on foreign patents will be borne by the laboratories and if so, the details thereof;**
- (d) whether it is also true that patents are just filed for the sake of filing without any techno-commercial and legal evaluation; and**
- (e) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE FOR SCIENCE AND TECHNOLOGY AND EARTH SCIENCES  
(SHRI Y.S. CHOWDARY)**

- (a) Yes, Madam. CSIR has sent out a message to all its laboratories to avoid filing of patents without appropriate techno-commercial evaluation.**
- (b) In order to align the Intellectual Property strategy of CSIR with the priorities of socio-economic development including escalating costs of patent filings, this message was sent to exercise utmost due diligence in filing of patents.**
- (c) No, Madam.**
- (d)&(e) The filing of patents do follow a process of evaluation at various stages, which has been followed in all cases of patent filing. Appropriate due-diligence for techno-commercial evaluation has now been made mandatory in filing of patents by CSIR.**

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